

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**
Hearing through video conferencing



O.A./61/171/2020

This the **19th** day of **July**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ashok Kumar Raina, Age 52 years, S/o Sh. Ram Rattan Raina R/o Village Badla Tehsil & District Kathua (Group 'C').

.....Applicant
(Advocate: Mr. M.K. Bhardwaj)

Versus

1. Union Territory of J&K, Through Commissioner/Secretary to Govt. Department of Forest, Environment & Ecology, Civil Secretariat, Jammu (J&K).
2. Principal, Chief Conservator of Forest, J&K, Jammu.
3. Director, Social Forestry Department J&K, Jammu.

.....Respondents
(Advocate:- Mr. Sudesh Magotra, DAG)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation of the applicant by passing a reasoned and speaking order within a stipulated period of time. Learned

counsel for the applicant further submits that this O.A. may be treated as part of representation.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation of the applicant, if any, by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of two months from the date of receipt of a certified copy of this order.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Sushil

(RAKESH SAGAR JAIN)
MEMBER (J)